

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 1750/2013

New Delhi, this the 4th day of January, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Rajesh Sharma,
S/o Shri R.N. Sharma,
D-62, East Vinod Nagar,
Delhi-110092. .. Applicant

(By Advocate : Shri Shailendra Tiwary)

Versus

1. Secretary,
University Grant Commission,
Bahadur Shah Jafar Marg,
New Delhi-110002.
2. Shri Dinesh Kumar,
S/o Shri Deep Chand,
Working as Dispatch Rider,
University Grant Commission,
Bahadur Shah Jafar Marg,
New Delhi-110002. .. Respondents

(By Advocate : Shri Ravinder Aggarwal for R-1)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard Shri Shailendra Tiwary, the learned counsel for the applicant and Shri Ravinder Aggarwal, the learned counsel appearing for respondent No.1 – University Grant Commission and perused the pleadings on record.

2. The applicant, a candidate for the post of Dispatch Rider under the University Grant Commission, filed the O.A. questioning the action of the respondents in appointing the 2nd respondent on the ground that the documents furnished by the said 2nd respondent are not genuine.

3. It cannot be disputed that the genuinity of any certificate is to be verified by the Authority, which issued the said certificate. In the instant case, it is the specific case of the respondents that keeping in view the complaint, they have sent the documents in question, i.e. the VIII Class certificate and the Motor Driving Licence, to the concerned authorities for verification and, thereupon, the said authorities have verified the same and informed that the certificate and licence are genuine and were issued by them.

4. In the circumstances, we do not find any merit in the O.A. and, accordingly, the same is dismissed. No order as to costs.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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